



FORM No. - 4
See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET

Original Application No. 72 C 115-118 of 2004
Applicant (s) Krushna Ch. Swain & Others Respondent (s) Union of India & Ors.
Advocate for Applicant (s) M. N. K. Jena Advocate for Respondent(s) S. Mohapatra
S.C. Barikaraj

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p>g.p.o. for Rs. 50/- b/fm.</p> <p>Defect pointed out in scrutiny sheet.</p> <p>For consideration</p> <p>As per memo</p> <p>4.3.04</p> <p><i>[Signature]</i></p> <p>S.O. <i>[Signature]</i></p> <p>Synopsis has not been filed. However in view of court memo, this matter is being placed before court for further orders.</p> <p><i>[Signature]</i></p> <p>4/3/04</p>	<p><i>[Signature]</i></p> <p>4/3/04</p> <p><u>1. ORDER DATED 4:3-2004.</u></p> <p>On being mentioned records of this case have been placed today.</p> <p>Five Applicants have joined together in this case and by filing M.A.No.203/04 they have sought permission to prosecute this case jointly. Copy of this M.A. has been served on Mr.A.K.Bose, learned Senior Standing Counsel for the Union of India. Having heard Mr.Nalini Ku. Jena, learned counsel appearing</p> <p><i>[Signature]</i></p> <p>4/3/04</p>

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

For Admission Pt.

4/3/04

Bench

On. No. 4-3-04

Copy of order prepared for counsel for petitioner & respondents.

Copy of order with copy of OA sent to all respondents.

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So (17)

for the Applicants and MR. Anup K. Bose, learned Senior Standing Counsel for the Union of India, the prayer for prosecution of this case jointly by five applicants is hereby allowed; subject to payment of an additional amount of Rs. 200/- in shape of IPO. Mr. Jena, learned Counsel for the Applicants undertakes to deposit the said additional amount of Rs. 200/- in shape of IPO in course of 5.3.2004. In the event of filing the IPO of Rs. 200/-, this O.A. number be confined in respect of Applicant No. 1 and separate OA number be given to applicants 2 to 5 for statistical purpose. M.A. is accordingly allowed and disposed of.

Jain
Member (Judicial)

2. ORDER DATED 4-3-2004.

Heard MR. N. K. Jena, learned counsel appearing for the Applicants and Mr. Anup K. Bose, learned Senior Standing Counsel for the Union of India; on whom a copy of this O.A. has been served and perused the materials placed on record.

Applicants five in number have claimed that they were engaged as Casual Labourers under the Telecom Department of the Government of India and by filing the present Original Application under section 19 of the Administrative Tribunals Act, 1985, they have challenged the steps taken by the Respondents to regularise the services of

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(455(out of 1437) casual labourers, on the ground that the Respondents did not consider their cases for regularisation. Apart from other grounds, the Advocate for the Applicants, states that while ignoring the cases of Applicants, the Respondents have enlisted several other persons (who were either never engaged for the required period or engaged at a later point of time than the applicants as casual labourers) for regularisation. Applicants have placed on record several materials to substantiate their cases. They have also individually represented their cases to the Respondents.

In the above premises, without waisting any time and without entering into the merits of these cases, the same are hereby disposed of at the admission stage by asking the Applicants to submit consolidated representations (individually) to the Respondents (by giving full details in the bio-data form of the Department) by 15.3.2004 and the Respondents are hereby asked to consider the said representations of the applicants and enter into an enquiry to find out as to whether the applicants have got any case for regularisation. Until full consideration is given to the cases of the applicants and they are duly intimated about the result of such consideration, the Respondents should not proceed to regularise anybody as against the newly created 455 posts of RM. With these observations and directions these O.A. are disposed of. No costs.

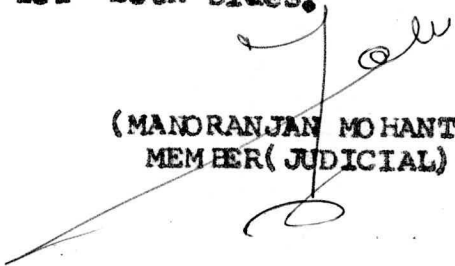
While parting with this case liberty is hereby granted to the Applicants not only to represent their cases individually (by giving full details about themselves)

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in order to substantiate their cases, with prayer for a personal hearing if they so choose which should be allowed by the Respondents in all fairness of things.

Send copies of this order alongwith copies of the O.A. to the Respondents and free copies of this order be given to learned counsel for both sides.


(MANORANJAN MOHANTY)
MEMBER (JUDICIAL)